

**HIGH COURT OF UTTARAKHAND AT NAINITAL**  
**NOTIFICATION**

No. 194/UHC/Admin.A /2020

Dated : July 17<sup>th</sup> , 2020

In exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble Court has been pleased to make the following amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976 applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

**Amendment in Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, as applicable to High Court of Uttarakhand vide Section 30 of U.P. Reorganization Act,2000**

Rule No.	Existing Rule(s)	Amended Rule(s)
20 (e)	<p><u>Registrar</u></p> <p>“By Deputation of an officer from amongst the members of Higher Judicial Service.”</p>	<p>20 (e) <u>Registrar</u></p> <p>“By Deputation of an officer from amongst the members of Higher Judicial Service.”</p> <p>After Rule 20(e), following new Rule 20 (e-1) is added:</p> <p><b><u>Rule 20(e-1)</u></b></p> <p><b><u>Registrar (For High Court Cadre):</u></b></p> <p><i>Appointment by transfer of any of the Joint Registrar in the establishment of High Court on the basis of Seniority-cum-Suitability. Suitability shall be adjudged by a Three member Committee of Hon'ble Judges, constituted by Hon'ble the Chief Justice.</i></p> <p><i>Provided further that the person must have worked as Joint Registrar in the establishment of High Court for at-least a period of two years.</i></p>

This amendment will come into force with immediate effect.

By order of the Court

Sd/-

**(Hira Singh Bonal)**  
**Registrar General**

No. 3146/UHC/Admin.A /2020

Dated : July 17<sup>th</sup> ,2020

Copy forwarded for information and necessary action to:

1. P.P.S. to Hon'ble the Chief Justice, for His Lordship kind perusal.
2. P.S. /P.A. to Hon'ble Judges of the Court, for His Lordship kind perusal.
3. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. Joint Registrars of the Court.
6. All the Deputy Registrars of the Court.
7. C.F.O. of the Court.
8. Head B.S. / I/c Head P.S. of the Court.
9. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
10. Assistant Registrar (I.T.) of the Court with the direction to upload the Notification to the website.
11. All the Assistant Registrars /Section Officers of the Court.
12. Management Officer / Protocol Officer of the Court.
13. Director, Printing & Stationery, Government Press, Roorkee, District Haridwar for publication of the notification in the next Gazette of the Uttarakhand.
14. Guard File.

Assistant Registrar  
Admin.A